CENTRAL ELECTRICITY REGULATORY COMMISSION
7th Floor, Tower B, World Trade Centre, Nauroji Nagar, New Delhi
Tel: 20904364, Fax:20904365

No. Eco-M2/2026-CERC March 02, 2026

NOTIFICATION

In pursuance of Clause 5.6 (vi) of the Ministry of Power (MOP) Notification on "Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees" dated 19.01.2005 as amended from time to time, MOP communication to the Central Electricity Regulatory Commission (CERC) dated 13.04.2022, and MOP Resolution dated 11.07.2022 on an amendment to the "Guidelines for long term Procurement of Electricity from Thermal Power Stations set up on Design, Build, Finance, Own and Operate (DBFOO) basis and sourcing fuel as provided under Model Bidding Documents including allocation of coal under B (I), B(III) and B(IV) of SHAKTI (Scheme for Harnessing and Allocating Koyala (Coal) Transparently in India) Policy" dated 6.03.2019, the CERC notifies the following escalation rates for the purpose of payment.

Monthly Escalation Rates applicable for February 2026 for the purpose of payment for Procurement of Power by Distribution Licensees as per the Power Purchase Agreement entered into under the Guidelines mentioned above:

Sr. No.	Description	Monthly Escalation Rates for Payment
1	Escalation rate for imported coal	**0.62%**
2	Escalation rate for transportation of imported coal	**4.27%**
3	Escalation rate for inland handling of imported coal	**0.57%**

Sd/-
(Harpreet Singh Pruthi)
Secretary